CP NO. 96(ND)/2012 RT No.26/2016

Santosh Rachna & Anr.

... Petitioner

Versus.

M/s New Suraj Transport Co. Pvt. Ltd.

...Respondents

Present:

Mr. A.K.Kohli with Mr. Anshul Jain, Advocates for petitioner.

Mr. Anurag Chopra, Advocate for respondent No.5.

Mr. Neeraj Khanna, Advocate for Mr. R K Mehta, Advocate for

respondent No.4

Mr. Praveen Gupta, Advocate for Mr. Arun Saxena, Advocate.

Mr. Arun Saxena, Advocate was appointed as Administrator by the Company Law Board vide order dated 05.02.2016. Mr. Praveen Gupta filed an application for relieving Mr. Arun Saxena from the duties of Administrator. He has also filed the interim report of the Administrator, Mr. Arun Saxena. Let the copy of the report be supplied to the counsel for petitioners as well to learned counsel for respondents. Objections, if any to the report be filed by the counsel of the parties at least three days before the next date. It is submitted by learned counsel for the petitioners that business of the company is at dormant stage.

Matter adjourned for arguments to 02.11.2016 when the parties may also make submission with regard to relieving Mr. Arun Saxena as Administrator.

This petition was received by transfer from the Company Law Board and taken up for the first time by the Tribunal on 29.07.2016. Service of the parties was completed on 12.08.2016. Now the interim report has been filed by the Administrator for which parties have been granted time to file objections, if any, to the report and the matter is now fixed for 02.11.2016. A

Arefrain ?

request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi seeking three moths more time for disposal of the case.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member(Technical)

October 07, 2016

arora